

Zonal Councils

*1413. **Shri P. Subba Rao** : Will the Minister of Home Affairs be pleased to state when the Zonal Councils will be set up and begin to function?

The Minister in the Ministry of Home Affairs (**Shri Datar**) : The Zonal Councils have already come into existence from 1st November, 1956 by virtue of the provision contained in Section 15 of the S.R. Act. The inaugural meetings of the Zonal Councils are expected to be held shortly.

Shri P. Subba Rao : The zonal councils are authorised to take up border disputes. May I know what is meant by a border dispute?

Mr. Speaker : Between one State and another State. Does he want a definition?

Shri P. Subba Rao : May I know whether Saraikella will be treated as a border dispute between Orissa and Bihar or not?

Shri Datar : The whole position has been made clear in section 21 of the Act. There it has been clearly stated in (a): "any matter concerning border disputes, linguistic minorities or inter-State transport".

Mr. Speaker : Saraikella was the subject matter of discussion here, that it has not been handed over to Orissa and so on. He wants to know whether that will be included in the border disputes.

Shri Datar : It is for the Orissa Government to consider this question.

Pandit D. N. Tiwary : May I know whether the question of Saraikella which was finally decided by this House is going to be raised again?

Shri Datar : How can I anticipate at this stage, when even the first meeting has not been held?

Pandit D. N. Tiwary : It is a matter that has been decided.

Mr. Speaker : He is not prepared to commit himself here.

Pandit D. N. Tiwary : The matter has been decided by this House. How can it become a border dispute?

Mr. Speaker : If hon. Members know that the matter has been decided, why should they put a hypothetical question?

Shri Punnoose : May I know what happens with regard to the representation of the State of Kerala? May I hope that the representatives will be taken after the next general elections?

Shri Datar : It does not mean that all border questions are to be considered by the zonal councils. It is for the members of the zonal councils to raise such questions.

Mr. Speaker : He has dovetailed a question to the other question. His question is an independent one. He wants to know, now that there is no Assembly so far as Kerala State is concerned, whether after the general elections take place the representatives from Kerala State will be taken in the zonal council.

Shri Datar : Yes, they will have to be.

Mr. Speaker : Naturally.

Shrimati Tarakeshwari Sinha : One question.

Mr. Speaker : I have allowed six, eight questions.

Colorisation of Vegetable Ghee

*1414. **Shri Kajrolkar** : Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply given to Starred Question No. 447 on the 28th July, 1956, and state:

(a) whether Government have since succeeded in selecting a suitable dye for colourisation of vegetable ghee in order to prevent its adulteration with pure ghee;

(b) if so, the details thereof; and

(c) if not the reason for the delay?

The Deputy Minister of Education (**Dr. K. L. Shrimall**) : (a) & (c). A statement giving the required information is laid on the Table of the House. [See Appendix V, annexure No. 81].

Shri Kajrolkar : Have Government offered a coveted reward for finding out such a fast dye colour?

Dr. K. L. Shrimall : Experiments have been carried out on this subject at least by eight technological research institutes, but all efforts have failed so far to find a suitable dye for colouring vanaspati.

Shri Kajrolkar : Do Government realise that businessmen and traders are exploiting the public by adulterating vegetable oil with pure ghee and butter?

Dr. K. L. Shrimall : There may be a good deal of truth in what the hon. Member is saying, but unless a suitable dye is discovered, Government are helpless in preventing adulteration.

Shri Rama Chandra Reddi : May I know whether any foreign experts have been consulted in regard to the finding out of a suitable dye for the colorisation?

Dr. K.L. Shrivastava: As far as I am it only our institutions that are carrying on this research.

Shri K. C. Sodhia: May I know whether Government have given up the experiments or they are continuing them?

Dr. K.L. Shrivastava: No, Government have not given up the effort. The Central Food Technological Research Institute, Mysore, and the Central Drug Research Institute, Lucknow, are continuing the efforts.

श्रीमती कमलेश्वरिणी शाह : क्या मैं जान सकती हूँ कि जब इतनी सारी चीजों का आविष्कार हो चुका है जैसे कि अणुबम इत्यादि, तो क्या वैजिटेबिल घी को रंगने वाली चीज का आविष्कार नहीं हो सकता ?

डा० का० ला० श्रीमाली : मैं यही निवेदन कर सकता हूँ कि जहाँ तक इन सेबोरेटरीज (प्रयोगशालाओं) में रिसर्च किया गया है, हमको यह मानना पड़ेगा कि हमको इसमें सफलता नहीं मिली है परन्तु सरकार निरन्तर प्रयत्न कर रही है ।

Income Tax Department

*1416. **Shri Kamath:** Will the Minister of Finance be pleased to refer to (Shri M.C. Shah's) speech on 20th July, 1956 in the course of the Debate on my Resolution regarding an enquiry into the working of the Income Tax Department and state what steps have since been taken by Government in pursuance of the assurance given by him to improve the integrity and efficiency of the Income Tax Department?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): A statement describing some of the steps recently taken is placed on the Table of the House. [See Appendix V, annexure No. 82].

Shri Kamath: Para 2 of the statement laid on the Table refers to disposal of appeals and disposal of arrears. Is the Minister in a position to tell the House whether, since the conclusion of the debate in the House in July last, that is about six months ago, any tangible steps have been taken to dispose of the arrears that had piled up in the previous year, or whether the matter is at the same stage as it was in July, last?

Shri M.C. Shah: There has been a good improvement. At the recent conference of the Commissioners held in November, it has been decided that all arrears of appeals will be of disposed before

31st March, 1958. They have already appointed Assistant Appellate Commissioners I think, about 23 or so. And the whole programme has been chalked out, so that by the end of 31st March, 1958, there will be no arrears of appeals pending.

Shri Kamath: Have Government finally decided not accept the almost unanimous view expressed in this House in July last that a commission of enquiry should be appointed to go into the entire matter, in which Members of Parliament should be included?

Shri M. C. Shah: My hon. friend is wrong in assuming that it was unanimously decided.

Shri Kamath: I said, almost, unanimous.

Shri M.C. Shah: Rather, the resolution was defeated by an overwhelming majority.

Mr. Speaker: What is the truth about this? The proceedings of this House must show whether it was unanimously carried or unanimously defeated.

Shri Kamath: I said, almost unanimous view of the House. I said 'view' and not 'vote'.

Mr. Speaker: The hon. Member's question has created an impression that notwithstanding the decision of this House, Government are reluctant to carry it out. In all debates, some hon. Members will always espouse their case, but if it is defeated, and still if the hon. Members would place it before the House as if it had been carried and Government were indifferent, that would create a wrong impression. I would request hon. Members to be a little more careful in their expression and not create such an impression. Otherwise, other hon. Members will get up and put a series of supplementary questions on this matter under that assumption.

Shri Kamath: That was the only resolution which was sponsored, rather supported by 46 Members of the House, in the history of Parliament, this was the only resolution which was supported by such a large number.

Mr. Speaker: Any resolution that has been defeated is not binding on the House.

Shri V.P. Nayyar: May I know whether all income-tax officers have copy of the income-tax manual with up-to-date revisions now?

Shri M. C. Shah: They have got copies to my knowledge.

An Hon. Member: No.